

number. Maximum number of Directors can be 12. Most of the Directors have been selected on the basis of their expertise and experience in the respective field of organisation. The hon. Members has read out a list of names. I may point out that 8 of them are on part-time basis and one is on full time, that is, the Managing Director. At the moment there is no thinking of appointing any new directors and even if they are elected in future, expertise and experience will be the main consideration, not the caste, creed or religion. As regards the Employees' Union representing the Board, the other day the Industry Minister had already said that because of the multiplicity of the Unions, it will be very difficult to give any the proportional representation in the Board at the moment. Unless there is some system evolved by the Unions for representing themselves. It is not possible for us to give them representation.

[Translation]

SHRI BANWARI LAL BAIRWA : The hon. Minister has given a very evasive reply. The Government provides the telephone service and the consumers utilise it. Unless there are representatives from the public, who will tell you whether the telephone services are efficient or not and what will be the results of your decisions? The names of the experts which you have mentioned and whose services are available will not be very different from that of the Department. Secondly, there are 8 ex-officio, part-time members and one full-time director. In the public undertakings the managing director is recruited separately by the P.S.E.B. Several candidates are called for the post and the most suitable person is selected. I want to know from the hon. Member whether all the necessary formalities have been completed in this case, and if not, why?

[English]

SHRI SONTOSH MOHAN DEV : Sir, as regards involvement of the subscriber in every Telephone Circle, there are T.A.Cs. which is represented by the Commerce and Industry Associations, Consumers and social Organisations and as well as the users. As regards the appointment of the Managing

Director, the rule is the same such all Companies and it has been followed and there is no deviation from the existing rules.

[Translation]

Expansion of Agro-based Industries

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*374. **SHRI BALWANT SINGH
RAMOOWALIA :**
SHRI TEJA SINGH DARDI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are formulating any scheme for extension of agro-based industries keeping in view the increasing trend of agricultural production in the country;

(b) if so, the details thereof; and

(c) if not, the reason therefor?

**THE MINISTER OF STATE IN THE
DEPARTMENT OF INDUSTRIAL DEVELOPMENT
IN THE MINISTRY OF
INDUSTRY (SHRI M. ARUNACHALAM):**
(a) to (c) A Statement is given below.

Statement

(a) to (c). The Seventh Five Year Plan has placed emphasis, *inter-alia* on the measures necessary for implementation of the anti-poverty programmes. The development of agro-based industries is a necessary concomitant of this programme. Several incentives and concessions including fiscal and financial are extended to entrepreneurs for setting up of industries including agro-based industries. Further, Government have delicensed the following agro-based industries :—

1. Paper and Pulp namely :

(a) Writing, printing and wrapping paper from agricultural residue, waste and bagasse.

(b) Cotton seed linter pulp.

2. Canned fruit and vegetable products, protein and processed foods, vegetable based weaning food, marine products and cattle feed.
3. Vegetable Oils, names :—
 - (a) Solvent extraction of oil/oil cakes from minor seeds excluding cotton seeds.
4. Roller Flour Milling.

The de-licensing is subject to the following conditions :—

1. The industrial undertaking does not fall within the purview of MRTP Act or Foreign Exchange Regulation Act;
2. The article of manufacture is not reserved for small scale sector; and
3. The industrial undertaking is not located or proposed to be located :—
 - (a) Within the Standard Urban Limits, as determined in the Census of India, 1981, of a city having a population of more than 10 lakhs; or
 - (b) Within the Municipal limits of a city with a population of more than 5 lakhs, as determined in the said Census.

SHRI BALWANT SINGH RAMOO-WALIA : Mr. Deputy-Speaker, Sir, the point is regarding agro-based industries. According to the report of the Processed Food Export Council, it has been stated that the total processed food export had crossed Rs. 300 crore mark including the frozen meat, starch and 'papad'. Keeping in view the over-production of foodgrains in Punjab, Haryana and in certain areas of U.P. and Rajasthan—I want a specific answer from the hon. Minister—my question is whether the Government is making

any study to further expand the food processing industries in these areas, as assured by the hon. Prime Minister in his budget speech.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : It is a vague question, Sir. The food processing industries will come under the Industries Department, food under Food Ministry and Agriculture Ministry. As our friend's question is mainly about Pepsi Cola...

MR. DEPUTY-SPEAKER : No, no, he has not asked that.

(Interruptions)

SHRI BALWANT SINGH RAMOO-WALIA : No, that is soft drink. I am not referring that.

(Interruptions)

MR. DEPUTY-SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

(English)

Energy Saving in Big Industries

*367. **SHRI VIJAY N. PATIL :** Will the Minister of ENERGY be pleased to state :

(a) the number of large power-consuming industries like iron and steel, pulp and paper, and fertilizers which have taken steps to save energy in their industries; and

(b) the steps Government propose to take for saving of energy in big industries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) Several major public sector units in industries including iron and steel, aluminium, pulp and paper, cement, fertilizers, chemicals and petrochemicals have initiated measures to save energy. It will take some time before reli-